CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. IA No. 199/2026 in 337/MP/2025

Subject : Application on behalf of Applicants / Respondent No. 1 & 2 seeking recall of the order dated 27.08.2026 passed by this Commission Under Rule 26(3)(J) of the CERC (Conduct Of Business) Regulations, 2023.

Applicant : Transmission Corporation of Andhra Pradesh Limited and Anr.

Respondents : Parry Sugars Refinery India Private Limited

Date of Hearing : **17.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Yelamanchili Shiva Santosh, Advocate, AP Discoms
Shri Rudrajit Ghosh, Advocate, AP Discoms

Record of Proceedings

An Interlocutory Application No. 199 of 2026 (IA) is filed on behalf of Respondents Nos. 1 and 2 in Petition No. 337/MP/2025, stating that the Applicants herein entered their appearance in the matter on 17.12.2025 by filing their Vakalatnamas. Thereafter, the matter was listed only once, on 27.8.2026, and on that day it was reserved for orders, subject to the filing of Written Submissions by the Petitioner and a reply, if any, by the Respondents. Learned counsel for the Applicants submitted that the hearing intimation was sent to the Applicants through the Commission's web portal but was somehow missed by the Applicants' counsel's office, which prevented the Applicants from entering their appearance. Learned counsel, by way of the said IA, has prayed for recalling the Commission's directions given in the RoP dated 27.8.2026 in Petition No. 337/MP/2025 and for leave to the Applicants to file their replies and address arguments.

2. After the hearing, the Commission directed as under:

(i) Issue notice on the IA.
(ii) The Respondent (Original Petitioner) to file a reply to the IA, if any, on an affidavit within two weeks, with an advance copy to the Applicants.

3. The IA be listed for hearing on 15.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)